

SUPREME COURT OF INDIA

Re: Appointment of Mr Justice N V Anjaria, Judge, High Court of Gujarat as Chief Justice of the High Court of Karnataka.

A vacancy in the office of the Chief Justice of the High Court of Karnataka would arise consequent upon the retirement of Mr Justice P S Dinesh Kumar on 24 February 2024. Therefore, appointment to that office is required to be made.

Para 3 of the Memorandum of Procedure relating to appointment of Chief Justice of a High Court provides as under:

> "A fair representation shall be given to various High Courts for selection of Chief Justices. For purposes of such selection, inter-se seniority of puisne Judges will be reckoned on the basis of their seniority in their own High Court. The consideration for appointment of Chief Justices shall be based on the criterion of seniority subject to merit and integrity."

The Collegium proposes to appoint Mr Justice N V Anjaria as the Chief Justice of the High Court of Karnataka with effect from the date on which the incumbent Chief Justice demits office on retirement.



Mr Justice Anjaria was appointed as a Judge of the High Court of Gujarat on 21 November 2011 and has been functioning there since then. Before his elevation as a Judge of the High Court, he practised in the High Court of Gujarat in civil, constitutional, company law, labour and service matters and specialized in civil and constitutional cases. He is a competent judge with a sound knowledge of law and possesses impeccable integrity. In his conduct as a judge he has maintained the standard required of a person holding high judicial office.

While recommending his name, the Collegium has taken into consideration the fact that among the Chief Justices of the High Courts, one judge namely Mr Justice Ashish J Desai whose parent High Court is the High Court of Gujarat is presently functioning as Chief Justice of the High Court of Kerala. Mr Justice Ashish J Desai is due to demit office on 4 July 2024.

Having regard to all relevant factors, the Collegium is of the considered view that Mr Justice N V Anjaria is fit and suitable in all respects for being appointed as the Chief Justice of the High Court of Karnataka.



The Collegium, therefore, resolves to recommend that Mr Justice N V Anjaria be appointed as the Chief Justice of the High Court of Karnataka consequent upon the retirement of Mr Justice P S Dinesh Kumar.

(Dhananjaya Y Chandrachud), CJI

(Sanjiv Khanna), J

(B R Gavai), J

7 February 2024.